GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1194

TO BE ANSWERED ON THE 10TH DECEMBER, 2025/ AGRAHAYANA 19, 1947 (SAKA)

UTILIZATION CERTIFICATES OF FUNDS FOR DISASTER RELIEF OPERATIONS

1194 # SHRI BRIJ LAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Central Government has prescribed any timeline or procedural standards for releasing assistance from the National Disaster Response Fund (NDRF) to States and Union Territories;
- (b) if so, the details thereof;
- (c) whether it is mandatory for the States/Union Territories to submit Utilization Certificates (UCs) for the assistance received from the NDRF or other disaster management funds within a specified timeline; and
- (d) if so, the prescribed timelines in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): As per the National Disaster Management Policy, the primary responsibility for disaster management rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural disasters from the State Disaster Response Fund (SDRF), already placed at their disposal, in accordance with Government of India's approved items and norms. In order to supplement the efforts of the State, additional

financial assistance is extended from the National Disaster Response Fund (NDRF), in case of disaster of 'severe nature', in accordance with the established procedure. The entire exercise requires adhering to the established procedure envisaged in the NDRF/ SDRF guidelines, which is accessible on the Ministry's website: www.ndmindia.mha.gov.in. The Central share of SDRF is released in two equal instalments, first in June and the second in December subject to fulfillment of conditions of the guidelines including information relating to crediting of earlier released funds and statement of expenditure. There is no Union Territory-wise allocation of funds under SDRF/ NDRF.

As per laid down procedure, a three tier system is followed for calculation of the additional financial assistance from NDRF. Firstly, an onthe-spot assessment is made by an Inter-Ministerial Central Team (IMCT), comprising of representatives of sectoral Ministries/ Departments, along with the officials of the State concerned. The report of IMCT is then considered by the Sub-Committee of National Executive Committee (SC-NEC) chaired by Union Home Secretary and consisting of representatives of various Ministries concerned. Subsequently, the recommendations of SC-NEC are considered and approved by the High Level Committee (HLC) chaired by Hon'ble Union Home Minister and consisting of Union Finance

Minister, Union Agriculture Minister and Vice-Chairman, NITI Aayog as Members. Quantum of funds is released from NDRF after approval of HLC.

As per the scheme of SDRF/ NDRF, the State Government is responsible to ensure that money drawn from the SDRF (including central assistance from NDRF) is actually utilized for the purposes for which it was released, only on items of expenditure and as per norms approved by the Government of India. State Accountant General is required to monitor the expenditure as per the items and norms of assistance. The Comptroller and Auditor General of India causes audit of SDRF every year in terms of the scheme of the SDRF.
